

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 265 OF 2018 &
IA NO. 1170 OF 2018

Dated: 24th October, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Watsun Infrabuild Pvt. Ltd. Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Sumanta Nayak
Mr. Samiron Borkataky
Ms. Kritika Angirish
Mr. Soumya Parida

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. G. Umapathy
Mr. S. Vallinayagam
Mr. S.Amali for R-2

ORDER

Admit.

Issue Notice to the Respondents returnable on 09.01.2019.

The learned counsel appearing for the Respondent Nos. 1 & 2 pray for six weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 2 are permitted to file reply in the instant Appeal on or before 05.12.2018 after serving copy to the learned

counsel appearing for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 03.01.2019, after serving copy to the learned counsel for the appearing Respondents.

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondents No.1 & 2.

The second Respondent, herein, is directed not to initiate any action till the next date of hearing.

List the matter on 09.01.2019, as requested by learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N.K. Patil)
Judicial Member